GOVERNMENT OF INDIA MINISTRY OF COOPERATION

LOK SABHA UNSTARRED QUESTION NO. 3528

TO BE ANSWERED ON 10th August, 2021

OBJECTIVES OF NEW MINISTRY

3528. SHRIMATI MAHUA MOITRA:

Will the Minister of COOPERATION सहकारिता मंत्री be pleased to state :

(a) the details of works the newly formed Ministry of Cooperation is supposed to do in Year 2021-22 and 2022-23 and also the general objectives and specific highlighted goals along with its budgeted amount and staff for the said Ministry;

(b) the details of existing Cooperatives which will be governed by the said Ministry;

(c) whether there is any panning for new cooperatives to be formed;

(d) whether the formation of the separate the Ministry will lead to reduce the powers of the States in the Cooperative sector as cooperation falls under the State List and if so, the details thereof; and

(e) whether all the States will be taken into consideration in this matter and if so, the details thereof?

ANSWER

THE MINISTER OF COOPERATION सहकारिता मंत्री(SHRI AMIT SHAH)

(a) The newly formed Ministry of Cooperation has its mandate as per the Government of India (Allocation of Business) Rules, 1961which is at Annexure-I.The general objective of the Ministry is to provide a separate administrative, legal and policy framework for strengthening the cooperative movement in the country. The Ministry will also work to streamline the process for "ease of doing business"for cooperatives and enable development of Multistate cooperatives. As regards the budgeted amount, it has been decided to continue with the existing budget allocated for the sector by the Ministry of Agriculture & Farmers Welfare upto 31.3.2022 or till allocation of a separate budget or creation of requisite infrastructure/manpower in the new Ministry of Cooperation or till further orders, whichever is earlier.

(b) National Cooperative Organizationsi.e. National Cooperative Development Corporation (NCDC), National Cooperative Union of India (NCUI), National Council for Cooperative Training (NCCT), Multi-state cooperative societies, provided that the administrative Ministry or Department shall be "the Central Government" for the purpose of exercising powers under the Multi-state Cooperative Societies Act, 2002 (39 of 2002) for Cooperative units functioning under its control.

(c) The new cooperatives would be registered as per requests received from concerned organizations for registration under the Multi-State Cooperative Societies Act, 2002 being implemented by the Government of India.

(d) No Sir.

(e) Coordination with State Governments for development of cooperative sector in the country is an integral part of the mandate of the Ministry of Cooperation.

i) General Policy in the field of Co-operation and Co-ordination of Co-operation activities in all sectors

Note:- The Ministries concerned are responsible for Co-operatives in the fields.

ii) Realization of vision" from cooperation to prosperity"

iii) Strengthening of cooperative movement in the country and deepening its reach up to the grassroots.

iv) Promotion of cooperative-based economic development model, including the spirit of responsibility among its members to develop the country.

v) Creation of appropriate policy, legal and institutional framework to help cooperatives realize their potential.

vi) Matters relating to National Co-operative organization

vii) National Co-operative Development Corporation

viii) Incorporation, regulation and winding up of Co-operative societies with objects not confined to one State including administration of 'the Multi-State Co-operative Societies Act,2002(39 of 2002)':

Provided that the administrative Ministry or Department shall be 'the Central Government' for the purpose of exercising powers under the Multi-State Co-operative Societies Act, 2002(39 of 2002), for Co-operative units functioning under its control.

IX) Training of personnel of co-operative departments and co-operative institutions (including education of members, office bearers and non-officials).
